NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY - MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.02.2018 AT 10.30 AM

	E HEARING HELD ON 19.02.2010 AT 10.50 AM
TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 23/7/HDB/2018
NAME OF THE COMPANY	East Cost Energy Pvt Ltd
NAME OF THE PETITIONER(S)	Power Finance Corporation Ltd
NAME OF THE RESPONDENT(S)	East Cost Energy Pvt Ltd
UNDER SECTION	Sec 7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
MAYANE MISHRA	Advocali	9000292970	R
H. RAJESH GUNAR		hajesh halue @ Isalaw.	m To
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupert	-Advocat	99666 22805	<u>_</u> ,

Heard Shri Mayank Mishra and Shri H. Rajesh Kumar, Learned Counsels for the Petitioner at length. It is noticed that there is no resolution passed by the Board of Directors of the Financial Creditor, which is filed at page No. 36. By the time the Board Resolution is passed on 9.11.2016, IBC is not at all enacted. The Learned Counsel for the Respondent also seriously objected about his competency and authorization for filing this Petition. In view of the above, the Financial Creditor requested time to seek instructions. Post the case for orders on 23.2.2018.

Member (T)

Member (J)

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